

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
ROYAL DRY FRUITS PRIVATE LIMITED OPERATING IN THE BUSINESS OF
SOURCING, PRESERVING AND DELIVERING FOOD PRODUCTS INCLUDING NUTS,
DRY FRUITS, DATES, ALMONDS, PISTACHIOS AND OTHER GOURMET FOOD
PRODUCTS

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Royal Dry Fruits Private Limited CIN: U51101MH2011PTC220314 PAN: AAFCR4220D
2.	Address of the registered office	Flat No.- 4, Asiya Manor 67 / A Perry Road, Bandra (West) Mumbai – 400050, Maharashtra, India
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The company is not operational (No immovable assets)
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2023 is INR 22,62,83,420 Quantity details are not available.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	For further details, write an email to irp.royal@aegisipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	For detailed EOI and eligibility criteria, please write an email to irp.royal@aegisipe.com
10.	Last date for receipt of expression of interest	01 October 2026
11.	Date of issue of provisional list of prospective resolution applicants	09 October 2026
12.	Last date for submission of objections to provisional list	14 October 2026
13.	Date of issue of final list of prospective resolution applicants	23 October 2026
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plans to prospective resolution applicants	23 October 2026
15.	Last date for submission of the resolution plans	23 November 2026

16.	Process email id to submit Expression of Interest	irp.royal@aegisipe.com
17.	Details of the Corporate Debtor's registration status as MSME	Not applicable

Siddhant



Siddhant Vinod Agrawal

As Resolution Professional for Royal Dry Fruits Private Limited

Registration No. IBBI/PA-001/IP-P-02832/2023-2024/14370

Authorization for Assignment valid till 31 December 2026

Reg. Address: 106, 1st Floor, Kanakia Atrium 2,

Cross Road A, Behind Courtyard Marriott,

Chakala, Andheri East, Mumbai - 400093

Email: ip.siddhantagrwal@gmail.com, irp.royal@aegisipe.com

Date: 01.09.2026

Place: Mumbai

KAISER CORPORATION LIMITED
REGD.OFF: B-217, Prank Chambers Office Cooperative Premises Limited, Saki Vihar Road, Sakinaka, Andheri East, Mumbai 400072
CIN: L22210MH1993PLC074035
Phone no.: +91 8169376816. Email id: kaisercorpltd@gmail.com ; compliancemail@gmail.com Website: www.kaiserpess.com

Notice is hereby given that 33rd Annual General Meeting (AGM) of KAISER CORPORATION LIMITED will be held on Monday, September 28, 2026 at 11:30 A.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM), in compliance with all applicable provisions of Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 14/2020 dated 8th April, 2020, 17/2020 dated April 13, 2020 and subsequent circulars issued in this regard, the latest one being General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (MCA), Circular No. SEBI/HO/POD-2/P/CIR/2023/4 dated 5th January, 2023 and Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated 7th October, 2023 issued by SEBI and other applicable circulars issued in this regard, to transact the business as set out in the Notice of AGM. The venue of the AGM shall be deemed to be the Registered Office of the Company B-217, Prank Chambers Office Cooperative Premises Limited, Saki Vihar Road, Sakinaka, Andheri East, Mumbai 400072

Members may note that pursuant to aforementioned Circulars, the 33rd AGM of the Company will be held through VC/OAVM only, without physical presence of the members at the venue.

Members may also note that in compliance with the applicable Circulars, Annual Report along with Notice of AGM will be sent electronically only to members at their registered email addresses. The Annual Report and Notice of AGM is also available on the Company's website i.e. www.kaiserpess.com and at the BSE website i.e., www.bseindia.com where the shares of the Company are listed, on the website of PURVA appointed by the Company for providing remote e-voting / e-voting facility at the AGM at www.evotingindia.com

The instructions for joining the AGM will be provided in the notice of the AGM and attendance of the members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning quorum under Section 103 of the Act.

Voting Information
The Company will be providing to its members the facility of casting the votes through remote e-voting and voting through e-voting during the AGM to enable them to cast their votes on the resolutions set out in the notice of the AGM. The Company has engaged the services of Purva Share Registry Private (India) Limited, for providing this facility to the members. The manner of remote e-voting or e-voting for members holding shares in dematerialized mode, physical mode and members who have not registered their email address will be provided in the notice of the AGM.

For Kaiser Corporation Ltd.
Bhushanlal Arora
Managing Director
DIN: 00416032

Date: September 1, 2026
Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ROYAL DRY FRUITS PRIVATE LIMITED
OPERATING IN THE BUSINESS OF SOURCING, PRESERVING AND DELIVERING FOOD PRODUCTS INCLUDING NUTS, DRY FRUITS, DATES, ALMONDS, PISTACHIOS, AND OTHER GOURMET FOOD PRODUCTS
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Royal Dry Fruits Private Limited CIN: U51101MH2011PTC220314 PAN: AAFOR2200
2. Address of the registered office	Flat No.- 4, Asiya Manor 67 / A Perry Road, Bandra (West), Mumbai - 400050, Maharashtra, India
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	The company is not operational (No immovable assets)
5. Installed capacity of main products/ services	Not applicable
6. Quantity and value of main products/ services sold in last financial year	Turnover as per audited accounts as on 31.03.2023 is INR 22,62,83,420 Quantity details are not available.
7. Number of employees/ workmen	Nil
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	For further details, write an email to irp.royal@aegisipe.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	For detailed EOI and eligibility criteria, please write an email to irp.royal@aegisipe.com
10. Last date for receipt of expression of interest	01 October 2026
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14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 October 2026
15. Last date for submission of resolution plans	23 November 2026
16. Process email id to submit Expression of Interest	irp.royal@aegisipe.com
17. Details of the corporate debtor's registration status as MSME	Not applicable

Date: 01.09.2026
Place: Mumbai

Siddhant Vinod Agrawal
As Resolution Professional for Royal Dry Fruits Private Limited
Registration No. IBBI/PA-001/IP-P-02832/2023-2024/14370
Authorization for Assignment valid till 31 December 2026
Reg. Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093
Email: irp.siddhantagrwal@gmail.com, irp.royal@aegisipe.com

2ND E-AUCTION SALE NOTICE
ASIS CORPORATE ADVISORS LIMITED (IN LIQUIDATION)
Liquidator: Mr. Mukesh Khathuria | 6B/1105 Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai, Maharashtra - 400101 | Email: asiscor.ip@gmail.com

Notice is hereby given to the public in general for sale of the asset of Asis Corporate Advisors Limited (In Liquidation) by online electronic auction on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis, under Section 35(1)(f) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 33 of and Schedule 1 to the IBBI (Liquidation Process) Regulations, 2016 (as amended from time to time).

Description of Asset offered for sale:

Lot	Description of Asset	Reserve Price / EMD / Bid Increment
A	Immovable Property: Office No. 201, Second Floor, 18 Pnme Centre, S.V. Road, Above Vijay Sales, Santacruz (West), Mumbai - 400054. Carpent Area: Office No. 201 - approx. 2,000 sq. ft.; Flower Bed - approx. 300 sq. ft. Two car parking spaces in the basement are allotted with the office.	Reserve Price: ₹ 9,48,00,000/- EMD: ₹ 30,00,000/- Incremental Bid: ₹ 5,00,000/-

Schedule of E-Auction:

Particulars	Date & Time
Date of publication of revised e-auction Sale Notice	01st September, 2026
Inspection of asset	01st September, 2026 to 15th September, 2026
Last date for submission of Expression of Interest, KYC / eligibility documents (including Section 29A declaration) and EMD	15th September, 2026
Date & Time of E-Auction	16th September, 2026 between 11:30 AM and 12:30 PM, with unlimited auto extension of 5 minutes each on every bid placed in the last 5 minutes (tentatively)

Terms & Conditions / Important Notes:

- The sale shall be on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO RECOURSE BASIS" through BANNKET portal as per the Tender / Process Document. The asset is being sold on a single-lot basis; sale as a going concern is not being undertaken, consequent to the omission of the going-concern option under the IBBI (Liquidation Process) Regulations.
- Eligibility - Section 29A:** Only persons eligible under Section 35(1)(f) read with Section 29A of the Code are permitted to submit a bid. Every prospective bidder shall, along with the EMD, submit a declaration / affidavit of eligibility under Section 29A of the Code together with the KYC and other documents specified in the Tender / Process Document. Bids not accompanied by the eligibility declaration and specified documents are liable to be rejected.
- Forfeiture of EMD on ineligibility:** In terms of the IBBI (Liquidation Process) Regulations, if any bidder is found ineligible under Section 29A or otherwise, or is found to have submitted false or misleading information, the EMD deposited by such bidder shall stand forfeited, without prejudice to any other right or remedy available to the Liquidator.
- Verification and Commitment of Creditors:** The Liquidator shall, within three days of the conclusion of the auction, verify the eligibility of the highest bidder and place the outcome of the auction before the Committee of Creditors. If the highest bidder (H1) is found ineligible, the Liquidator may, in consultation with the Committee of Creditors, forfeit the EMD of H1 and either invite the next highest eligible bidder (H2) to match the H1 bid or annual and re-conduct the auction.
- Access for inspection / due diligence:** Prospective bidders will be provided access to the asset for inspection and due diligence during the inspection window specified above, on prior appointment with the Liquidator. Intending bidders should, prior to submitting their bid, make their own independent enquiries regarding the title of the property, dues of local taxes, electricity and water charges, maintenance charges, transfer fees, encumbrances (if any) and inspect the property at their own expense and satisfy themselves in all respects.
- EMD and payment of sale consideration:** The EMD stated above shall be deposited on or before the last date specified. The EMD of the successful bidder shall be adjusted against the sale consideration; the EMD of unsuccessful bidders shall be refunded without interest. The successful bidder shall deposit the balance sale consideration within 90 days (first 30 days interest free, then interest applicable) of the date of demand / confirmation of sale, failing which the sale may be cancelled and the amount already paid may be forfeited, in accordance with Schedule I to the Liquidation Process Regulations.
- The incremental bid price for the lot is ₹ 5,00,000/- . The auction will be conducted "online" through the approved services provider on the platform notified in the Tender / Process Document.
- It is clarified that this invitation purports to invite prospective bidders and does not create any binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator, in consultation with the Committee of Creditors, reserves the right to cancel, postpone or modify the process, and/or to accept or reject any or all bids, and/or to disqualify any interested party / bidder, without assigning any reason and without any liability whatsoever.
- All terms and conditions are to be mandatorily referred to from the Tender / Process Document prior to submission of EMD and participation in the process. The Tender / Process Document contains details of the asset, the e-auction bid form, and the Declaration and Undertaking (including the Section 29A declaration).
- This Sale Notice shall be read in conjunction with the Tender / Process Document containing the detailed terms and conditions of the e-auction sale, which may be requested by e-mail at asiscor.ip@gmail.com.

Date: 01-09-2026
Place: Mumbai

Mukesh Khathuria
Liquidator of Asis Corporate Advisors Limited (In Liquidation)
IBBI Reg. No.: IBBI/PA-001/IP-P01216/2018-19/11925
AFA valid till 30-06-2027 Registered Address: 6B/1105 Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai, Maharashtra - 400101
Process ID / Email: asiscor.ip@gmail.com

यूनियन बैंक ऑफ इंडिया Union Bank of India

Asset Recovery Branch-Mumbai
21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai-400 001
Tel: 022-46025949 Web Address:- www.unionbankofindia.co.in, E-mail:- ubin0553352@unionbankofindia.bank

Appendix IV POSSESSION NOTICE [For Immovable Property] [See Rule 8(1)]

Whereas, The undersigned being the Authorized Officer of Union Bank of India, Asset Recovery Management Branch, 21, Veena Chamber, Mezzanine Floor, Dalal Street, Fort, Mumbai- 400 001, Mumbai under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 15.06.2026 calling upon, borrower/mortgagor/guarantor **M/s. Vaibhav Chemicals, Mr. Vaibhav Kirtikumar Shah** also known as **Vaibhav Kirti Shah & all legal heirs of Late Smt. Parul Kirtikumar Shah** to repay the amount mentioned in the Notice being **Rs. 66,44,427.08 (Rupees Sixty Six lakhs Forty Four Hundred and Twenty Seven and paise Eight only)** together with interest (excluding costs) mentioned thereon within 60 days from the date of receipt of the said notice.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this **29th day of August 2026**.

The borrowers /mortgagor/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Asset Recovery Branch 21, Veena Chamber, Mezzanine Floor, Dalal Street, Fort, Mumbai- 400 001, for an amount of **Rs. 66,44,427.08 (Rupees Sixty Six lakhs Forty Four Thousand Four Hundred and Twenty Seven and paise Eight only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE SECURED ASSETS:
As per Release Deed dated 15-09-2017 between Vaibhav Kirti Shah(Releasee) and Parul Kirtikumar Shah(Releasee)
Office No 511, addressing about 187 sqft. build up area on fifth floor of the building known as Yogeshwar Premises Co.op society Ltd., 135/139, Kazi syed street, Masjid Mumbai -400003.

Vikash Kumar Upadhyay
Chief Manager & Authorised Officer
For Union Bank of India

Place: Masjid, Mumbai
Date: 29.08.2026

TRANSWARRANTY FINANCE LIMITED
CIN: L65920MH1994PLC080220
Regd. Office: 403, Regent Chambers, Nariman Point, Mumbai- 400021. Tel. No:40010900,
Email: companysecretary@transwarranty.com,
Web Site: www.transwarranty.com

NOTICE OF THE 32nd ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC) OR OTHER AUDIO VISUAL MEANS (OAVM)

NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of Transwarranty Finance Limited ("the Company") will be held on **Wednesday, September 30, 2026 at 4.00 p.m.** (IST) through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM") to transact the business set out in the Notice of the AGM.

The AGM will be held through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and in compliance with the circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") on conducting AGM through VC/OAVM from time to time, including General Circular No. 03/2025 dated September 22, 2025 issued by the MCA permitting companies to conduct their AGMs through VC/OAVM facility till further orders. Members participating through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the circulars issued by MCA and SEBI, the Notice of the AGM together with the Annual Report will be sent to the Members electronically to the e-mail IDs registered by them with the Depository Participant/the Company.

The Notice of the 32nd AGM and the Annual Report for the financial year 2025-26 will also be available on the Company's website i.e. www.transwarranty.com, the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

- Procedure to be followed by those Members whose e-mail IDs are not registered with the Depositories for procuring user ID and password and registration of e-mail IDs for e-Voting for the resolutions set out in AGM notice:**
 - In case shares are held in physical mode, please provide folio no., name of Member, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of Aadhar Card) by email at the Company's E-mail ID i.e. companysecretary@transwarranty.com / RTA's E-mail ID i.e. ml.helpdesk@in.mpmns.mufg.com.
 - In case shares are held in demat mode, please provide DPID-Client ID (16 digit DPID + CLID or 16 digit beneficiary ID), name, client master or copy of Consolidated Account Statement, PAN (self-attested copy) and AADHAR (self-attested copy) by email at the Company's E-mail ID i.e. companysecretary@transwarranty.com / RTA's E-mail ID i.e. ml.helpdesk@in.mpmns.mufg.com.
 - Alternatively, Members may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by providing the details mentioned in Point (a) or (b) as the case may be.
- Manner of casting vote through e-Voting:**
 - Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through remote e-Voting facility at the AGM.
 - In terms of SEBI Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020, e-Voting process will also be enabled for all individual demat account holders, by way of single login credentials, through their demat accounts/ websites of NSDL and/or Central Depository Services (India) Limited or Depository Participant(s).
 - Instructions on the process of remote e-Voting and e-Voting at the AGM is provided as part of the Notice of the 32nd AGM.
 - Members attending the AGM who have not cast vote(s) by remote e-Voting will be able to vote electronically at the AGM.
 - Members will be able to attend the AGM through VC/ OAVM or at www.evoting.nsdl.com. The detailed procedure for attending the AGM through VC/ OAVM is explained in the Notice of the AGM. Members are requested to carefully read all the Notes set out in the Notice of the AGM (being sent electronically) and in particular, instructions for joining the AGM, manner of casting vote through remote e-Voting or through e-Voting facility at the AGM.

For Transwarranty Finance Limited
Sd/-
Suhag Borgankar
Company Secretary and Compliance Officer
Membership No.: A3391

Date : September 01, 2026
Place: Mumbai

BEDMUTHA INDUSTRIES LIMITED
CIN : L31200MH1990PLC057863
Registered Address : A-70/71/72 STICE Musalgaon MIDC Sinar, Nashik-422 112, Contact No. 02551-240320
Website : www.bedmutha.com, e-mail : cs@bedmutha.com

36th ANNUAL GENERAL MEETING OF BEDMUTHA INDUSTRIES LIMITED TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO VISUAL MEANS ("OAVM")

- NOTICE IS HEREBY GIVEN THAT** The Thirty Sixth (36th) Annual General Meeting ("AGM") of the Members of Bedmutha Industries Limited ("the Company") is scheduled to be held on Monday, September 28, 2026 at 11:45 AM (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act, 2013 read with General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") read together with earlier circulars issued by MCA in this regard (collectively referred to as "MCA Circulars") , and the circulars issued by SEBI in this regard (collectively referred to as "SEBI Circulars") , permitting the holding of AGM through VC/OAVM without physical presence of members at common venue to transact the Ordinary and Special Businesses as set out in the Notice.
- In compliance with the above Circulars, copy of the Notice of the AGM along with the Annual Report for the Financial Year 2025-26 will be sent only through electronic mode to those members whose email addresses are registered/available with the Company/ Depository Participants in the Register of Members as on Friday, August 28, 2026. Members holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Members holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the Company's Registrars and Share Transfer Agent (RTA) MUGF Intime India Private Limited (earlier known as Link Intime India Private Limited), Telephone : +91 (022) 24918 6000, E-mail : enotices@in.mpmns.mufg.com Website : <https://in.mpmns.mufg.com>
- The Notice of the AGM and the Annual Report will also be available on the Company's website : <https://bedmutha.com/investor/>, websites of stock exchanges, BSE Limited (www.bseindia.com) and of the National Stock Exchange of India Limited (www.nseindia.com), and on the MUGF Intime's e-voting website : <https://instavote.linkintime.co.in>.
- Members will have an opportunity to cast their vote electronically on the businesses as set out in the Notice of AGM through remote e-voting/voting during AGM. Members will be provided with a facility to attend the AGM through VC/OAVM through instant platform the e-voting platform as provided by MUGF Intime India Private Limited. The manner of voting remotely for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses will be provided in the Notice to the members. The details will also be made available on the Company's website : <https://bedmutha.com/investor/>.
- The e-voting will commence at 9.00 a.m. (IST) on Friday, September 25, 2026 and will end at 5.00 p.m. (IST) Sunday, September 27, 2026.
- The Notice of 36th AGM along with the Annual Report 2025-26 will be sent to the members in accordance with the applicable Laws on their email addresses shortly.

For Bedmutha Industries Limited
Sd/-
Nilesh Amrutkar
Company Secretary & Compliance Officer
ICSI M. No. ACS-24085

Date & Place : August 31, 2026, Nashik

IDBI Bank Ltd., Kasarvadavli, Thane Branch and Vertical : RBG Shop No.8, Puranki Capitol, Opp Hyper City Mall, Kasarvadavli, Ghodbunder Road, Thane, 400615
CIN: L65190MH2004GO148838

SHOW CAUSE NOTICE
Borrower: Shri Devidas Bakrushna Pundekar
Address 1 : FLAT NO A 403 SAIPRASAD ENCLAVE PLOT NO 27, SECTOR 07, KAMOTHE , NAVI MUMBAI 410206
Address 2 : FLAT NO 203,2ND FLOOR, GREEN VALLEY CHSL, SEC 11, PLOT NO 16 TALOJA, ROYAL RESEIDENCY ROAD, TALOJA, NAVI MUMBAI 410208

Notice to the person herein below mentioned.
IDBI Bank Ltd. ("Bank") had initiated proceedings under the Reserve Bank of India (Commercial Banks - Treatment of Willful Defaulters and Large Defaulters) Directions, 2025 dated November 28, 2025 ("RBI Master Directions") against the person herein below mentioned ("you") and had issued the Show Cause Notice ("SCN") dated 07-08-2026, based on the "Willful Defaulters Identification Committee II" ("WDIC II") 's prima facie view that one or more events of "Willful Default" appear to have involved on the below mentioned criteria:

Name & Address	Designation	Criteria for Willful Default*
Shri Devidas Bakrushna Pundekar Address 1 : FLAT NO A 403 SAIPRASAD ENCLAVE PLOT NO 27, SECTOR 07, KAMOTHE, NAVI MUMBAI 410206 Address 2 : FLAT NO 203, 2ND FLOOR, GREEN VALLEY CHSL, SEC 11, PLOT NO 16 TALOJA, ROYAL RESEIDENCY ROAD, TALOJA, NAVI MUMBAI 410208	Borrower	"willful default" by a borrower shall be deemed to have occurred when the borrower defaults in meeting payment / repayment obligations to the lender and the borrower has siphoned off the funds availed under the credit facility from lender read with "siphoning of funds" shall be construed to have occurred if any funds availed using credit facility from bank are utilised for purposes unrelated to the operations of the borrower.

Since the said SCN was returned / un-served, notice is hereby given to you to show cause to the Bank, if any, within 21 (twenty one) days from the date of this publication as to why you should not be declared and reported to Credit information Companies as "Willful Defaulter". In case no submission/representation against the SCN is received within the aforementioned period, it will be presumed that you have nothing to submit.

You may obtain the detailed SCN from the Bank at Wagle Estate, Thane Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane(W) 400604, either in person or through a duly authorised representative (by producing the proof of identity) or by email sent to the Bank from your registered email ID at samir.malayaz@idbi.co.in. This Notice shall be treated as valid and sufficient service of the SCN upon you, notwithstanding the detailed SCN is obtained by you from the Bank or not.

You may note that, upon declaration as "Willful Defaulter", the Bank reserves its right to take such actions against you, as per extend RBI guidelines, as well as under law and contract.

Yours faithfully,
Samir Malayaz
Authorised Officer, IDBI Bank Ltd, Thane

(See Regulation 34(3))
DEBTS RECOVERY TRIBUNAL NO. 1, MUMBAI (Govt. of India, Ministry of Finance)
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400 005.
RECOVERY PROCEEDING NO. 23 OF 2024
WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY UNDER RULE 48 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.
Exh. No. 10
Next Date : 23.09.2026
CERTIFICATE HOLDER

CANARA BANK VERSUS **MR. Sabyasachi Ray & Anr.** ... **CERTIFICATE DEBTOR**

CD-1. MR. Sabyasachi Ray, Residential address at : Ashirwadh II, Flat No. 109, Off J. P. Road, 7 Bungalows, Andheri (West), Mumbai-400 061.
CD-2. MRS. Jayanti Ray, Residential address at : Ashirwadh II, Flat No. 109, Off J. P. Road, 7 Bungalows, Andheri (West), Mumbai-400 061.
WHEREAS, you the Certificate Debtor(s) herein, have failed to pay the **Rs. 37,37,323.40 (Rs. Thirty Seven Lakhs Thirty Seven Thousand Three Hundred Twenty Three & Paise Forty Only)** along with further interest, costs and other charges as recoverable from you in terms of the Recovery Certificate drawn up by the Hon'ble Presiding Officer in **T. O. A. No. 436 OF 2016**,
AND WHEREAS, the under-mentioned property has been attached in the instant recovery proceeding, It is ordered that the Certificate Debtors herein or their servants or agents or representative-in-interest or any other person(s) claiming to be owner under the said Certificate Debtor(s) are hereby prohibited and restrained, until further orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned property(ies), in any manner or dealing with any benefit arising therefrom and that that all persons be and are prohibited from taking any benefit under such transfer, alienation, possession or charge.

You are required to appear before the Recovery Officer, Debts Recovery Tribunal No. 1, Mumbai on **23.09.2026 at 12.00 P. M.** to take notice of the date to be fixed for settling terms of proclamation of sale.

DESCRIPTION OF THE PROPERTY
1. Residential Property being 57, Purboloke, Kalkapur, Kolkata-700 099.
2. Residential Property being 45 B/IF, Moore Avenue, Kolkata-700 040.
Given under my hand and seal of the Tribunal on this **7th day of July, 2026** at Mumbai.

SEAL (MAHESH KUMAR)
Recovery Officer, Debts Recovery Tribunal

Also to :
The Concerned Society BMC Authority / Local Civil Body / Concerned Talathi. Sub Registrar Concerned : CH Bank shall get the charge of the above-mentioned property(ies) recorded in record of the Sub Registrar concerned as per rules.

PUBLIC NOTICE
Adv. Manohar Narayan Patil

IN THE COURT OF THE CIVIL JUDGE SENIOR DIVISION, PANVEL
HMP No. 566/2025

Kavita Dipak Mehta
Alias Kavita Roshanlal Bafna, Age 43, Housewife
Ashoka Garden, CHS Mahatma Phule Road,
Old Panvel, Tal. Panvel Dist. Raigad

Vs.

Mr. Deepak Chatarlal Mehta
Age: 43, Occupation: Business Residing at: 504,
Bldg 1, PL-94/3-4-5-6-7, Neel Park, CHS Ltd.,
Panvel - 410 206 Raigad

Applicant

Respondent

This public notice is hereby issued to inform the general public that:

A matter registered as H.M.P. No. 566/2025 has been filed against the Respondent in the Court of the Hon'ble Civil Judge, Senior Division, Panvel. The hearing date for the said application has been fixed for 01/10/2026. Therefore, this public notice is issued directing the above -mentioned Respondent to appear on the said date, either in person or through his advocate.

Hence, the Respondent shall appear in person or through his advocate before the Hon'ble Court on 01/10/2026 for the said application. The Respondent should take note that if he fails to appear before the Hon'ble Court on the specified date, the said application will be heard ex-parte against him.

Accordingly, this public notice is issued today under our signature and the seal of the Court.

Stamp & sign
Senior Clerk Assistant Superintendent
Hon'ble Civil Court, Sr. Division Hon'ble Civil Court, Sr. Division
Panvel Panvel

Chhattisgarh State Industrial Development Corporation Ltd.
(A Government of Chhattisgarh Undertaking)
(ISO 9001 : 2015 Certified)
1st Floor, Udyog Bhawan, Ring Road No.1, Telibandha, Raipur (C.G.)-492006
CIN : U42303CT1981SG001853, PAN : AABCM6288N, GST Regn No. 22AABCM6288NZY, Phone : 0771-5621000
Fax : 0771-2537974, Website : www.csidc.in, Email address : csidc.cg@nic.in, csidc.raipur@yahoo.com

REQUEST FOR PROPOSAL (RFP) (2nd Call)
(Through e-Procurement Portal Only)
CSIDC/Comm. Build/RFP/02(01)/2026 Raipur, Dated 27/08/2026

Chhattisgarh State Industrial Development Corporation (CSIDC) a Government of Chhattisgarh Undertaking constituted under the Companies Act, 1956 engaged in Industrial Infrastructure Development & Other Related Activities in the State envisages to develop "**Commercial Building**" at Bhilai, Chhattisgarh.

"Request for Proposal" (RFP) is for planning, designing, financing, construction, development, marketing, operation & maintenance of proposed "**DEVELOPMENT OF COMMERCIAL BUILDING UNDER PUBLIC PRIVATE PARTNERSHIP (PPP) MODE IN DBFOF MODEL AT RAW MATERIAL DEPOT BHILAI (CHHATTISGARH)**" on leasehold as is where is basis.

Land	Area of land (in Acre/SQM)
Raw Material Depot, Bhilai.	1.05 Acres (approx.) (Leasehold on as is where is basis)

The RFP document containing detailed terms & condition, scope of work and other details is available for download from the web portal (website) <https://eproc.cgstate.gov.in> and shall be submitted online only Amendment in tender, if any, will only be uploaded on the website and shall not be published in any newspaper.

NOTE : The interested tenders for online submission of tender may contact CG e-Proc Helpdesk, Operated by Mjunction Services Limited, they may reach Helpdesk using 18004199140 (from 9 AM to 1 PM) (therein press 2 for CG e-Proc) or you can email them at Helpdesk eproc@cgswan.gov.in.

Tenderer may contact to General Manager, CSIDC (Mob. No. +91 7697230751) Udyog Bhawan in working hours on working days to clear their doubts if any before online submission of the tender.

S 48903/4 Managing Director

NOTICE
Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company LLOYDS METALS AND ENERGY LIMITED have been lost / misplaced and the holder(s)/ purchaser(s) of the said Equity Shares Londe Archana have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the LLOYDS METALS AND ENERGY LIMITED at its Registered Office Plot No:A-1-2, MIDC Area, Ghugus, District Chandrapur -442050, Maharashtra within 21 days from this date else the Company LLOYDS Metals And Energy Limited will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos.
0219461	LONDHE ARCHANA LONDHE PRABHAKAR	1000	4335831 - 4336830	3589

Londhe Archana
Londhe Prabhakar (Deceased)
Name of Shareholder(s)
Date: 28/08/2026

Name and Registered Office of Company :
LLOYDS METALS AND ENERGY LIMITED
Plot No: A-1-2, MIDC Area, Ghugus,
District Chandrapur - 442050, Maharashtra

Exh. No.:1 Form No.14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi
Navi Mumbai 400703
DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RP NO. 166 OF 2024
STATE BANK OF INDIA
Vs/
OCEAN LADIES & GENTS HEALTH SPA. AND ORS.

To
CD-1. OCEAN LADIES & GENTS HEALTH SPA. (THROUGH PROPRIETOR MRS. RATNA MAHESH GUJRATHI.)
RESIDING AT:- 551 WAIKAR WADA, LONAR LAHE, BEHIND RUNGTHA SCHOOL, RAVIVAR KARANJA, TALUKA & DISTRICT - NASHIK, MAHARASHTRA - 422001.
CD-2. MRS. RATNA MAHESH GUJRATHI.
RESIDING AT:- FLAT NO2, KRISHNA KUNJ, JEHAN CIRCLE, GANGAPUR ROAD, TALUKA & DISTRICT - NASHIK, MAHARASHTRA-422001.

- This is to notify

